

**PATNA HIGH COURT**

**NOTICE**

Recommendations / Applications are invited for / from the willing eligible Advocates, who have actually practiced as an Advocate for not less than ten years in the Patna High Court, for designation of Advocates as Senior Advocates in Patna High Court in the prescribed proforma in Annexure 'A' as per the requirements under "The High Court of Judicature at Patna (Designation of Senior Advocates) Rules, 2019", published in the Bihar gazette notification (Extra ordinary) dated 29.03.2019.

The applications made by the Advocates concerned, endorsed by the two designated Senior Advocates practicing in the High Court, shall accompany a **declaration** by the Advocate concerned that no application to designate him/her as a senior Advocate has been rejected by the Supreme Court of India or the High Court of Judicature at Patna and/or any other High Court in India, within a period of two years immediately preceding the date of the application.

The applications made by the Advocate concerned, should be an income tax assessee for minimum period of ten (10) years and shall submit copies of income tax return of the last three financial years.

In case of recommendation of his/her name made by any two Senior Designated Advocates practicing in the High Court, for being designated as Senior Advocates in Patna High Court, a written consent of the Advocate concerned must be enclosed with his/her declaration as mentioned above.

The particulars set out in the Proforma in Annexure 'A' to these rules, shall be enclosed with the recommendation/application.

The recommendation/application addressed to the Registrar General shall be received till 21<sup>st</sup> July, 2019 in the Chambers of undersigned.

Patna High Court,  
The 01 ~~June~~, 2019  
July

  
Registrar General

## ANNEXURE A

Affix  
recent  
passport  
size  
photo

## PROFORMA

1. Name
2. Qualifications
3. Date of birth
4. Permanent Address
5. Address to which communications are to be sent
6. Date of enrolment as Advocate and place of enrolment
7. Number in the roll of Advocates maintained by the State Bar Council.
8. Are you a member of any Association of Lawyers?  
If so, give details.
9. Number of years of practice and in which Court?
10. Have you specialised in any field of law?  
If so, give details.
11. Have you been a chamber junior to any lawyer?  
If so, furnish the name of such lawyer/lawyers and the duration.
12. Is any junior Lawyer attached to your chamber?  
If so, furnish the name(s) of such lawyer(s) and the duration.
13. (i) Since when have you been an assessee under the Income Tax Act, 1961? Give income tax return of last three financial years.  
(ii) Permanent Account Number (PAN)-
14. Are you in any panel of lawyers or do you hold office as State or Central Government Pleader?
15. List of important cases in which you have appeared as counsel.

16. Do you have to your credit any publication in any Journal? If so, give details.
17. Have you attended any seminar/conference relating to law?
18. Have you been a faculty member of any Law College or Law Department of any University or Law University?)
19. Has the Bar Council of India/ Bihar Bar Council / Bar Council of any other State found you guilty of misconduct or is any such proceeding for misconduct pending? If so, give details.
20. Have you been convicted for an offence involving moral turpitude/is any such proceeding pending against you? If so, give details.
21. Has any proposal/application for designating you as a Senior Advocate been made to the High Court of Judicature at Patna or any other Court earlier? If so, provide the details.
22. Are you ordinarily practising within the territorial limits of the jurisdiction of the High Court of Judicature at Patna?
23. Other information/particulars, if any, including legal aid work.

By order of the Court,  
BIDHU BHUSHAN PATHAK,  
*Registrar General.*